

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 21 APR 1989

REVIEW APPLICATION NO. (S)
IN APPLICATION NO. 1008/88(F)

20

89

W.P. NO. (S)

Applicant (S)

The Regional Provident Fund
Commissioner, Bangalore
To

Respondent (S)

1. The Regional Provident Fund Commissioner
'Bhavishyanidhi Bhavan'
No. 8, Rajaram Mohan Roy Road
Bangalore - 560 025
2. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ~~ORDER/REVIEW/INTERIM ORDER~~
passed by this Tribunal in the above said application(s) on 17-4-89

Encl : As above

By [Signature]
DEPUTY REGISTRAR
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 17TH DAY OF APRIL, 1989

Present:

Hon'ble Shri Justice K.S.Puttaswamy ... Vice Chairman
Hon'ble Shri P.Srinivasan ... Member(A)

REVIEW APPLICATION NO. 20/1989

The Regional Provident Fund
Commissioner,
8, Raja Rammohan Roy Road,
BANGALORE-560025.

... Applicant

vs (Shri M.Vasudeva Rao, Advocate)

Shri H.A.Krishna Murthy,
Chikkappaiah Garden,
Nagasettyhalli,
BANGALORE-24.

... Respondent

This application having come up for hearing
today, Hon'ble Shri P.Srinivasan, Member(A), made the following:

ORDER

By this application, the respondents in application
No.1008/88 want us to review our order dated 17-8-1988 dis-
posing of that application. Shri M.Vasudeva Rao, counsel
appearing for the said respondents, has been heard.

2. As already mentioned, the order sought to be
reviewed was passed on 17-8-1988 and despatched to the
parties on 25-8-1988. The present application was filed
on 31-3-1989. It should have been filed within 30 days from
the date of the order i.e. on or before 16-9-1988. It is
thus delayed by over six months. The said respondents
have filed an application for condonation of delay. The
ground stated in this application for the delay is that
the Regional Provident Fund Commissioner, who was the
respondent in the original application had to consult his
superior officers before filing the review application.



We find no merit in this ground for delay. The respondents very well knew that a review application had to be filed within 30 days from the date of order and should have arranged their official procedure so as to complete it by the expiry of that date. Merely because their administrative procedures take a long time, it cannot be said that they were justified in filing this review application as much as six months late.

3. While the application deserves to be rejected as barred by limitation, we have also looked into the merits, and have heard Shri Vasudeva Rao thereon. Our order which is sought to be reviewed is a detailed one and our conclusion has been supported by a long line of reasoning. It was also dictated in open court in the presence of all parties. We, therefore, find no merit in the application for review.

4. In the result, the application is dismissed in limine.



Sd/-

VICE CHAIRMAN 17/17

Sd/-

MEMBER(A) 17/4/81

TRUE COPY

RA Venkatesh
DEPUTY REGISTRAR (JD)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

S6

Supp/

D. No. 2979/89 IV A

SUPREME COURT OF INDIA
NEW DELHI

26/7/89

Dated

18-7-89

From:

The Additional Registrar,
Supreme Court of India

To

The Registrar

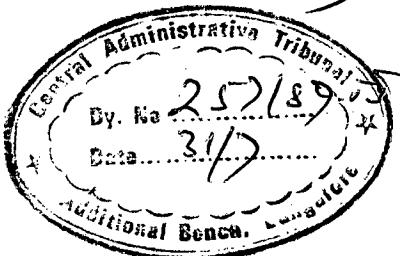
Central Administrative Tribunal
at Bangalore.

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 8565 of 1989
(Petition under Article 136 of the Constitution of India,
for Special Leave to Appeal to the Supreme Court from the
Judgment and Order dated 17-8-89 of the High Court
of Central Administrative Tribunal at Bangalore
in Appn. No. 1000/89 (CJ)

The Regional Provident Fund.....Petitioner
v
Commr. Bangalore versus

Sir, H. R. Krishna Murthy Respondent .

I am to inform you that the Petition above-mentioned
for Special Leave to Appeal to this Court was/were filed on
behalf of the Petitioner above-named from the Judgment/Order
of the Central Administrative Tribunal at Bangalore
noted above and that the same was/were dismissed/disposed of
on the ground of limitation
by this Court on the 17th day
of July 1989.



Yours faithfully,

for ADDITIONAL REGISTRAR.